

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'F': NEW DELHI**

**BEFORE SHRI S.RIFAUR RAHMAN, ACCOUNTANT MEMBER  
and  
SHRI SUDHIR KUMAR, JUDICIAL MEMBER**

**ITA No.1767/DEL/2023  
(Assessment Year: 2016-17)**

ITO, Ward 20 (3),  
New Delhi.

vs.

Quetzal Exim Pvt. Ltd.,  
2284, Ground Floor,  
Hinga Beg, Tilak Bazar,  
Delhi – 110 006.

**(PAN : AAACQ3362L)**

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : None

REVENUE BY : Shri P.N. Barnwal, CIT DR

Date of Hearing : 13.08.2024

Date of Order : 13.08.2024

**ORDER**

**PER S.RIFAUR RAHMAN,AM:**

The Revenue has filed appeal against the order of the Learned Commissioner of Income Tax (Appeals)-7, New Delhi [“Ld. CIT(A)”, for short] dated 08.11.2019 for the Assessment Year 2016-17.

2. At the time of hearing, ld. DR for the Revenue submitted that two appeals being ITA No.717/Del/2020 and 1767/Del/2023 were filed in the aforesaid case and in this regard, ITO, Ward 20 (3) has mentioned that the second appeal being ITA No.1767/Del/2023 was filed inadvertently and requested to withdraw the present appeal. He submitted that request of withdrawal vide letter dated 12.08.2024 is also

placed on record. Accordingly, he prayed that the Revenue may be permitted to withdraw the present appeal.

3. In view of the above, we permit withdrawal of the appeal. Hence, the appeal filed by the Revenue is dismissed as withdrawn

**Order pronounced in the open court on this 13<sup>th</sup> day of August, 2024.**

Sd/-  
**(SUDHIR KUMAR)**  
**JUDICIAL MEMBER**

sd/-  
**(S.RIFAUR RAHMAN)**  
**ACCOUNTANT MEMBER**

Dated: 13.08.2024

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals).
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI